CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No. 7/RP/2023 <u>in</u> Petition No. 157/GT/2020

Subject: Petition for revision of Order dated 20.9.2022 in Petition No.

157/GT/2020 for truing up of tariff of APCPL Jhajjar (1500 MW) for the

period from 1.4.2014 to 31.3.2019.

Petitioner : Aravalli Power Company Private Limited

Respondents : Haryana Power Purchase Centre and 3 others

Date of Hearing: **28.7.2023**

Coram : Shri I.S. Jha, Member

Shri Arun Goyal, Member

Shri Pravas Kumar Singh, Member

Parties Present: Ms. Swapna Seshadri, Advocate, APCPL

Ms. Ritu Apurva, Advocate, APCPL Ms. Archita Kashyap, Advocate, APCPL Shri Aniya Jain, Advocate, TPDDL

Shri Anand Kumar Shrivastava, Advocate, TPDDL

Shri Mohit K. Mudgal, Advocate, BRPL Shri Sachin Dubey, Advocate, BRPL

Record of Proceedings

During the hearing, the learned counsel for the Review Petitioner submitted that the present review petition has been filed for review of order dated 20.9.2022 on the following grounds:

- (a) Error in calculation with regard to 'as received GCV' after adjusting the total moisture.
- (b) Allow exclusion of both positive and negative entries under inter-unit transfer.
- 2. The learned counsel for the Review Petitioner made oral submission referring to the review petition and prayed that the error apparent on the face of the order may be rectified.
- 3. The learned counsel for the Respondent BRPL requested to grant time to file reply. The learned counsel for the Respondent TPDDL submitted that there is no error apparent on the face of record and the grounds mentioned by the review petitioner espouse appeal rather than review.



- 4. The Commission, after hearing the parties, directed Respondents to file reply by **25.8.2023**, after serving copy to the Review Petitioner, who may file its rejoinder, if any, on or before **8.9.2023**.
- 5. Subject to the above, order in the review petition was reserved.

By order of the Commission

Sd/-(Deepak Pandey) Assistant Chief (Law)